

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)
Court-II**

**Appeal No. 132 of 2012, I.A. Nos. 247 of 2012 & 248 of 2012
And
Appeal No. 133 of 2012, I.A. Nos. 249 of 2012 & 250 of 2012**

Dated : 12th October, 2012

**Present: Hon'ble Mr. Justice P.S. Datta, Judicial Member
Hon'ble Mr. V.J. Talwar, Technical Member**

Appeal No. 132 of 2012

M/s. Junagadh Power Projects Pvt. Ltd. ... Appellant(s)

Versus

Gujarat Urja Vikas Nigam Ltd. & Ors. Respondent(s)

Appeal No. 133 of 2012

M/s. Amreli Power Projects Ltd. Appellant(s)

Versus

Gujarat Urja Vikas Nigam Ltd. & Ors. Respondent(s)

Counsel for the Appellant (s) : Mr. Anurag Sharma

**Counsel for the Respondent(s) : Ms. Swapna Shesadri
Ms. Swagatika Sahoo for R-1.**

ORDER

Learned advocate for the respondent no.1 in both the appeals files affidavit in reply with service of copy to the appellant. The learned advocate for the appellant seeks time for filing rejoinder.

We fix 5th November, 2012 for hearing of the appeals. Rejoinder, if any, may be filed on or before the said date upon service of copy to the appellant and respondent no.1 and other respondents provided they appear. Today there is no appearance for respondent nos. 2, 3, 4 and 5.

(V.J. Talwar)
Technical Member

(Justice P.S. Datta)
Judicial Member

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